

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1544
TO BE ANSWERED ON 05.03.2018
LABOUR POLICY**

1544. SHRI VINOD LAKHAMASHI CHAVDA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has prepared any labour policy for the year 2015-2016;**
(b) if so, the details thereof; and
(c) the number of labourers taking the advantage of Provident Fund in the country, State/UT-wise including Gujarat?

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Reforms in labour laws are an on-going process to update the legislative as well as governance system to address the need of the hour so as to make them more effective, flexible and in sync with emerging economic and industrial scenario. The Ministry has taken a number of legislative as well as governance initiatives during the last 3 years for the protection of the interests of labourers. Some of the important initiatives are as follows:-

- Amendment to the Payment of Bonus Act, 1965 by which eligibility limit for payment of bonus enhanced from Rs 10000/- to Rs. 21000/- per month and the Calculation Ceiling from Rs. 3500/- to Rs. 7000/- or the minimum wages.**
- Payment of Wages (Amendment) Act, 2017 enabling payment of Wages to employees by Cash or Cheque or crediting it to their bank account.**
- Child Labour (Prohibition and Regulation) Amendment Act, 2016 provides for complete ban on employment of children below 14 years in any occupation or process.**

Contd..2/-

- **Maternity Benefit Amendment Act, 2017, increases the paid maternity leave from 12 weeks to 26 weeks.**
- **The Employee Compensation (Amendment) Act, 2017 seeks to rationalize penalties and strengthen the rights of the workers under the Act.**
- **Shram Suvidha Portal, launched by the Government on 16.10.2014, operates a transparent risk based Online Labour Inspection Service for effective enforcement of Labour Laws.**

These initiatives intends to promote wage security, job security and social security for workers.

State/UT-wise number of members accounts of employees' Provident Fund as on 31.03.2017 is given in annexure 'A'.

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Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 1544 dated 5.3.2018 raised by Shri Vinod Lakhamashi Chavda regarding Labour Policy

STATE			TOTAL
	in Unexempted establishment	in Exempted establishment	
ANDAMAN & NICOBAR ISLANDS	34932	1	34933
ANDHRA PRADESH	3678246	77033	3755279
ASSAM INCLUDING ARUNACHAL PRADESH, MANIPUR, MIZORAM, NAGALAND,SIKKAM,TRIPURA & MEGHALAYA.	919952	25241	945193
BIHAR	1210808	24901	1235709
CHANDIGARH	3141712	18618	3160330
CHATTISGARH	1497119	50004	1547123
DELHI	14887564	659142	15546706
GOA	1303786	12919	1316705
GUJARAT INCLUDING DADRA & NAGAR HAVELI & DAMAN & DIU.	14965561	294498	15260059
HARYANA	13675494	366092	14041586
HIMACHAL PRADESH	1328323	34181	1362504
JHARKHAND	1782764	215173	1997937
KARNATAKA	20172762	2324623	22497385
KERALA INCLUDING LAKSHADWEEP	2930697	42991	2973688
MADHYA PRADESH	4315997	87754	4403751
MAHARASHTRA	35830640	2586446	38417086
ODISHA	2842554	82898	2925452
PUNJAB	2987623	63720	3051343
RAJASTHAN	4739045	184445	4923490
TAMIL NADU INCLUDING PUDUCHERRY	23056290	596799	23653089
TELANGANA	10193992	498239	10692231
UTTAR PRADESH	8078977	270237	8349214
UTTRAKHAND	2637513	77271	2714784
WEST BENGAL	7923925	662358	8586283
TOTAL	184136276	9255584	193391860
